

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(L). No. 3755 of 2019

Vijay Kumar

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... .. **...Petitioner**

**-Versus-**

State of Jharkhand & Ors.

... .. **...Respondents**

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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK  
(Through: Video Conferencing)**

For the Petitioner : Mr. Indrajit Sinha, Advocate

For the Resp. No. 1 to 3 : Mr. Om Prakash Tiwary, GP-III

For the Resp. No. 4 : Mr. Anil Kumar, Sr. Advocate

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**04/ 29.06.2020** In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Heard learned counsel for the parties.

The present matter requires hearing in depth.

The case is thus admitted for hearing.

Since the parties have already appeared and pleadings are complete, notice is not required to be issued.

List this case on 06.07.2020.

**(Dr. S.N. Pathak, J.)**